Printed ANFs are indicative only. Wherever required, these are mandatorily to be filed on Portal only.

1.Applicant Details:

ANF 10B

<u>APPLICATION FORM FOR APPROVAL FOR EXPORT OF SCOMET ITEMS FROM</u> <u>STOCKIST ENTITY TO ENDUSER</u>

i II	EC																							
ii. Nam	e																							
	Fl	lat/P	ot/Block No.																					
iii. Add	lress St	treet/	Area/Locality																					
	C	ity																						
	St	tate										PIN Cod												
				Co Co	untry de			Aı	ea C	ode				Te	el N	0.								
iv. Tele No	No.	1)																						
	(2	2)																						
				Country code Area Code						Fa	Fax No.													
v. Fax l	No.																							
				E-1	E-mail(1)							Е-	E-mail(2)											
vi.	E-mail ad	ldres	S																					
			T items in App																.\					
	_		applied for ex											e) in	the	e san	ie fo	rn	iat)					
Sl. No.	SCOME Categor				ription				C(HS		(Quan	tity	Total FOB Value										
No. Category i.e. 1B, 1C, 3, 4, 5 and 7			inclu techn	of export item/ including technical specification			Code No.(if available)					In for	eigı		In 1	Ru	pee	s		In	US	\$		

3. Details of exports of stocked items made previously

(2)

Sl. No.	Approval o. & Date			to be exported	Quantit exporte	-		numbe	
		Catego	ory	Description				•	
. Shipme	nt Details:								
	Port of Loading/S	Shinment							
	Port to Discharge								
i. (Country to which	item to be exp	ported						
/.	Ultimate Destinat	ion Country							
Purpose	of Export (pleas	e tick and giv	e clarific	ation if anv):					
	rade			* / _					
S	ample								
. С	oisplay/Exhibition	1							
. Foreig	n Buyer Details:								
N	lame								
	Flat/Plot	BlockNo.							
Address	Street/Ar	ea/Locali							
	City								
	Country					Postal No.			
.Telephoi	ne		Countr	y Code	Area Code		Tel. No.		
	(1)								

		Countr	y Code	Area	Code		Fax	No.			
iv.	Fax No.										
v.	E-mail										
vi.	Export Order No. and date										

6B. Consignee	Details :(If same as l	Foreign	Buyer	write "	SAME	As in	6A")								
i. Name	2														
ii. Address	Flat/Plot/Block No.														
	Street/Area/Locali														
	City												1		
	Country				PostalCo										
iii. Telephone No.		CountryCode			AreaCode				Tel.No.						
	(1)														
	(2)														
v. FaxNo.		Countr	yCode		Area(Code	ı			FaxN	0.				
vi. E-mail															

6C. End Use	er Details : (If same as Fo	reign Buyer and/or Consignee write "SAME As in 6A and/or 6B" as the case maybe)
i. Na	ame	
	Flat/Plot/Block No.	
	Street/Area/Locality	

7. If applied forre-export on repeat basis under the same 'Stochuser and to the same end use, please furnish:	x & Sale' authorization for same product, same end
i. Reference Number and date which earlier permission was granted	
ii. Quantity allowed for export	
Iii. Quantity exported on the date this application	
8. Details of Stock & Sale authorization under which item wa	s exported:
i. Authorization Number	
ii. Authorization Date	
iii. DGFT(Hq) file number	
iv. DGFT(Hq) approval meeting number v. DGFT(Hq) approval meeting date	
For Use in DGFT office only (To be filled by the applicant). 9A. Application Submission Details (if submitted electronically)	<u>'):</u>
i. E COM Reference Number	
ii Date of Submission on Server	
iii. Submitted to which Regional Authority	
iv. File Number & Date of Issue	
v. Application Fee submission details viz. Amount in Rupees, Demand draft No./Electronic Fund Transfer no .and Date and the name & branch of the bank on which drawn	
9B. Jurisdictional Regional Authority of original 'Stock & Sale' authorization:	

DECLARATION/UNDERTAKING

- 1. I/We hereby certify that:
- (i) I/We hereby declare that the particulars and the statements made in this application are true and correct to the best of my I/our knowledge and belief and nothing has been concealed or held there from.
- (ii) I/We fully understand that any information furnished in the application if found incorrect or false will render me liable for any penal action or other consequence as maybe prescribed in law or otherwise warranted.
- (iii) I/We undertake to abide by the provisions of the FT(D&R)Act,1992, as amended, the Rules and Orders framed there under, FTP, HBP, Appendices and Aayat Nryat Forms and ITC(HS).
- (iv) I/ We hereby certify that:
- A. The entity for whom the application has been made have not been penalized under any of the following Acts (as amended from time to time):
- (i) The Customs Act, 1962,
- (ii) The Central Excise Act1, 1944
- (iii) Foreign Trade (Development & Regulation) Act 1992, as amended, and
- (iv) The Foreign Exchange Management Act, 1999
- (v) The Conservation of Foreign Exchange, Prevention of Smuggling Activities; Act, 1974
- (vi) Weapons of Mass Destruction & their Delivery Systems (Prohibition of Unlawful Activities) Act, 2005
 - B. None of the Directors/Partners/Proprietor/Karta/Trustees of the company/firm/HUF/Trust, (as the case may be), is/are a Director(s)/Partner(s)/Proprietor/KartaI/Trustee in any other Company/ firm I entity which is on the Denied Entity L st (DEL) of DGFT or is in the caution list of RBI;
 - C. Neither the Registered Office of the company I Head Office of the firm I nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import I export under any of the provisions of the Policy;
- D. We have neither obtained nor applied for issuance of an Importer Exporter Code Number in the name of our Registered I Head Office to any other Licensing Authority.
- (v) I/We hereby declare that I/We have neither obtained nor applied for such benefits (including issuance of an Importer Exporter Code Number)in the name of our Registered I Head Office or any of our Branch(s) Unit(s) Division(s) to any other Regional Authority.

- (vi) We have complied with the conditions of all previous licences/authorizations issued to us for export of SCOMET items and wherever required have duly intimated the J/o DGFT, New Delhi along with documentary evidence regarding receipt of the items of export by the end-user within the stipulated time.
- (vii)I/We undertake to abide by the provisions of the FT(D&R)Act,1992, as amended, the Rules and Orders framed there under, FTP, HBP and 1TC (HS) and submit all requisite documents to the o/o DGFT(SCOMET Section), failing which 1/We shall liable to action under FT(D&R)Act,1992 as amended or rules and orders made the under, and the Customs Act,1962.

Signature	e of the Applicant	
Name		
Designati	on	
	Flat/Plot/Block No.	
	Street/Area/Localit	ty
Official Address	City	
	State	PIN Code
		Country Area Code Tel.No.
Place:		
Date:		